

**OFFICE OF THE CHIEF JUDICIAL MAGISTRATE, POONCH**  
**(SECRETARY, CO-ORDINATION COMMITTEE)**

**MINUTES OF THE CO-ORDINATING COMMITTEE MEETING**

**HELD ON 01.10.2021 AT DISTRICT COURT COMPLEX, POONCH**

In compliance to the Hon'ble High Court of Jammu and Kashmir Order No.520 of 2021 dated 14.07.2021 and in consultation with, and on oral instructions of, the Hon'ble Pr. District and Sessions Judge, Poonch 2<sup>nd</sup> Co-ordination Committee Meeting held today on 01.10.2021 and following participants were called :-

1. Deputy Commissioner, Poonch
2. Sr.Superintendent of Police, District Poonch
3. Superintendent District Jail Poonch/Rajouri
4. Chief Medical Officer, Poonch
5. President Bar Association, Poonch
6. Public Prosecutor, Poonch
7. Govt. Standing Counsel
8. Divisional Forest Officer , Poonch
9. District Social Welfare Officer, Poonch
10. District Programme Officer, Social Welfare Deptt. Poonch
11. Executive Engineer, PWD, Poonch
12. Executive Engineer, PDD, Poonch

Out of these participants, Deputy Commissioner, Poonch, Vice President Bar Association Poonch, Divisional Forest Officer, Poonch, Superintendent District Jail Poonch, District Social Welfare Officer, Poonch, Programme Officer, Social Welfare Department and Judicial Officers of District HQrs. Poonch attended the Meeting. The meeting was presided over by the Pr. District and Sessions Judge Poonch.

During Proceedings, officers first time attending the meeting were introduced to each other, Secretary read out the welcome address and agenda of the Meeting and thereafter introduction regarding objects and purposes of the meeting were highlighted by the officer presiding over the meeting.


In the meeting first point which was discussed with the Chief Medical Officer regarding production of Doctors as Prosecution witnesses. It was brought to the notice of the CMO that in most of the cases, Doctors do not appear as Prosecution witness despite service and sometimes their

services cannot be affected due to the reason that they got posted outside the District and their exact address is not available. It was ensured that in future Doctor who is issuing Medical Certificate shall give his full particulars on the Certificate i.e. Name, Deptt. Code, Mobile Number, designation Whatsapp Number etc. CMO has assured that he will issue directions in this regard to all.

**Second point** was regarding stay if any, granted by the Civil Court on State and Forest Land and eviction proceeding stopped. Govt. Standing Counsel and Divisional Forest Officer stated that no proceedings are stopped by way of any Stay Order by the Civil Court in the District Poonch.

**Third point was** regarding shifting of Electricity Transformer installed in front main gate Court Complex. Ld Deputy Commissioner, Poonch stated that he has kept funds reserved for this purpose and as when appropriate place is selected for re-installation of transformer, the needful will be done on priority basis. Replacement of telephone pole used as electric pole at the residence of CJM Poonch, Executive Engineer, PDD ensured its replacement in few days.

**Fourth point** was regarding Stay order granted by the court on major projects taken over by the PWD (R&B). It was brought to the notice by Executive Engineer PWD that no project has been stayed by the court.

 **Fifth point** was regarding inability of Superintendent Jail in lodging of foreigners and ladies in District Jail Poonch. Superintendent District Jail Poonch/Rajouri present in the meeting pointed out that due to lack of infrastructure, it is very difficult to keep the lady inmates and foreigners in the jail. The project extension of jail building is under the JKPC and in the next meeting, in-charge District Poonch JKPC shall also be called in the meeting. Regarding providing of medicines to the inmates, CMO has assured that he will supply the medicines to the Jail dispensary which are available with him as per the requisition.

**Sixth point was** regarding production of IOs as Prosecution witness in the criminal cases. PP stated sometimes IOs got transferred from

this District to another district and due non-availability of their exact addresses; it is difficult to call them. However, he assured that he will take up the matter with SSP and issue direction to all the Police Stations to write the complete particulars of the IOs i.e. name, designation, Number, Phone Number and Whatsapp Number in future who conducted investigation in the case in future.

**Seventh point** was production of witnesses in the cases. SSP stated that sometimes witness go back unexamined but it was brought to his notice that no witness goes unexamined but it is in rare cases when witness is sent back and court has to give reasons for non-examination of witness. In that eventuality, the witness is bound to appear in the next date and direction to this effect is issued by the court itself to the witness.

**Eighth point was regarding Security** arrangements at outer and inner gate of District Court complex. It was brought to the notice of the SSP there are three outer gates and one court building gate. Therefore, at least six Armed Guards during working hours are required for surrounding the court complex for keeping eye on the suspicious persons. Regarding frisking at the District Court complex, there is no Metal Detector Machine. SSP Poonch has agreed to deploy four armed Policemen in the day time during court hours in the court complex and also agreed to take up the matter with the higher authorities regarding installation of Metal detector machine in the court complex.


**Ninth point was** allotment of residential quarter to Addl Special Mobile Magistrate at Surankote. Ld Deputy Commissioner Poonch has stated that he has processed the case for evicting of unauthorized occupants of Govt quarters which he has identified. As suitable quarter shall be allotted to the Additional Special Mobile Magistrate Surankote at the earliest.

**Tenth point** was regarding medical facilities in the court complex by way of opening of dispensary and ATM counter in the court complex. Ld Deputy Commissioner and CMO Poonch have assured that they will take steps in this regard.

**Eleventh point was** regarding installation for Fire Fighting Equipments in the court complex. Ld Deputy Commissioner, issued on spot instructions to the Executive Engineer, PWD to look into the matter and install Fire Fighting Equipments in the court complex.


**Twelfth point** was regarding wrong parking in front of the ADR Centre. Ld Deputy Commissioner pointed out that there is FCI Store and trucks are coming from Jammu to supply food grains. The matter will be taken up with the AD Food and supply and he shall be asked to allow the truck to unload ration before 9 AM in the morning and after 5 PM in the evening.

Hence, Minutes of the Meetings are submitted.

  
Chief Judicial Magistrate  
Poonch  
(Secretary Co-ordination Committee)

**Copy submitted to :**

1. Hon'ble Pr District and Sessions Judge Poonch -(for kind Information please)
2. Deputy Commissioner, Poonch
3. Sr. Superintendent of Police, Poonch
4. Superintendent District Jail Poonch/Rajouri
5. Chief Medical Officer, Poonch
6. President Bar Association, Jammu
7. Public Prosecutor Poonch
8. Govt Standing Counsel
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Chief Judicial Magistrate  
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